

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.431

IA/4932/ND/2023 IA/4933/ND/2023 IA/3032/ND/2023 IA/1412/ND/2023
IA/4496/ND/2021 IA/5029/ND/2021 IA/5127/ND/2021 IA/5941/ND/2021
IA/5644/ND/2022 IA/392/ND/2021 IA/1264/ND/2021 IA/1489/ND/2021
IA/1490/ND/2021 IA/3156/ND/2021 IA/3157/ND/2021 IA/3159/ND/2021
IA/3165/ND/2021 IA/3214/ND/2021 IA/3329/ND/2021 IA/3635/ND/2021
IA/5570/ND/2021 IA/1148/ND/2021 in IB/1226/ND/2019

IN THE MATTER OF:

Ashish Bankar	...	Applicant
Versus		
M/s Nu Tek India Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Successful Assignee : Adv. Pankaj Aggarwal, Adv. Shaswat Srivastava
for Successful Assignee

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **05.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)